

(b) No. of persons killed

	Civilians	Militants	Security Forces
1996	-	-	-
1997	-	-	4

(upto April 30)

**Jammu & Kashmir**

(a) No. of terrorist incidents occurred.

1996	1997
4224	820 (upto March 31)

(b) No. of persons killed

	Civilians	Militants	Security Forces
1996	1333	1329	241
1997	247	273	32

(upto March 31)

Details of property damaged

	Govt. Bldgs.	Edu. Inst.	Houses	Bridges	Shops
1996	49	67	612	7	264
1997	5	4	128	2	16

(upto March 31).

**Delhi**

(a) No. of Bomb Blast incidents occurred.

1996	1997
5	5

(b) No. of persons killed/injured

Year	Killed	Injured
1996	36	108
1997	1	30

**Haryana**

(a) No. of Bomb blast incidents occurred.

1996	1997
3	2

(b) No. of persons killed/injured

Year	Killed	Injured
1996	10	32
1997	-	15

**Punjab**

(a) No. of Bomb blast incidents occurred.

1996	1997
3	2

(b) No. of person killed/injured.

Year	Killed	Injured
1996	1	2
1997	9	31

**Rajasthan**

(a) No. Bomb blast incidents occurred.

1996	1997
4	—

(b) No. of persons killed/injured

Year	Killed	Injured
1996	14	42

**Prosecutions made under Places of Worship (Special Provision) Act, 1991**\*435. SHRI E. AHAMED :  
SHRI G.M. BANATWALLA :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of arrests and prosecutions made under the Places of Worship (Special Provision) Act, 1991, State-wise;

(b) whether the Government are aware of the challenges being made to the status of places of worship particularly with respect to the Idgah at Mathura and the Sahi Masjid at Varanasi in Uttar Pradesh; and

(c) if so, the steps taken against those indulging in such challenges in violation of law and prejudicial to the communal harmony?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c) Available information in regard to the number of cases registered and the number of persons prosecuted under the Places of Worship (Special Provisions) Act, 1991 in various States/Union territories upto the year 1995 is furnished below:

Sl. No.	Name of State	No. of cases registered	No. of persons prosecuted
(i)	Madhya Pradesh	15	15
(ii)	Punjab	1	2
(iii)	Uttar Pradesh	8	13

Information from the States of Bihar, Maharashtra, Rajasthan and West Bengal has not been received. Other States/Union territories have furnished 'nil' information. Information in regard to the number of persons arrested is not readily available.

Kashi Vishwa Nath Temple - Gyan Vapi Masjid, Varanasi and Krishna Janma Bhoomi - Shahidgah Masjid, Mathura Shrines are covered by the provisions of the Places of Worship (Special Provisions) Act, 1991. The Central Government has advised the State Government of U.P. to take necessary steps to ensure the safety of the shrines and to maintain peace and communal harmony. 'Public Order' and 'Police' are State subjects as per Entries 1 and 2 of List II - State List of the Seventh Schedule of the Constitution of India. The basic responsibility for the maintenance of law and order, therefore, rests with the State Government.

### National Watershed Development Project

\*436. SHRI RAJENDRA AGNIHOTRI: Will the Minister of AGRICULTURE be pleased to state:

(a) the steps taken by the Government for covering additional areas under the National Watershed Development Project for the Rainfed Areas in each State;

(b) the names of the areas covered under the said project in Uttar Pradesh; and

(c) the details of schemes being implemented under the project in Uttar Pradesh?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) Under the National Watershed Development Project for Rainfed Areas (NWDPR) which has been under implementation in 25 States and 2 UTs since 1990-91, an area of 28 lakh hectares has been initially taken up for coverage upto end of VIII Plan period. However, during the course of implementation, additional area was approved for inclusion on account of available savings in the allocation, and a total area of 45.84 lakh hectares with an allocation of Rs. 1194.50 crores between 1990-91 to 1996-97 was taken up.

During the IX Plan period, an area of 35 lakh hectares is proposed to be taken up for treatment at a cost of Rs. 1575.00 crores.

(b) The names of the areas taken up under the project in Uttar Pradesh are given in the statement-I enclosed.

(c) 202 micro-watersheds with an area of 3.27 lakh hectare have been taken up under the project in Uttar Pradesh with an expenditure of Rs. 8802.44 lakh since inception from 1990-91 to 1996-97.

Major activities taken up under conservation measures are contour vegetative hedges, live fencing and gully control measures whereas those under production systems are crop demonstration, dryland horticulture, and planting

of shrubs and trees. Loose boulder check dams, earthen structures and dug out sunken structures are the important activities under drainage line treatment whereas castration of scrub bulls, fodder development and breed improvement is taken up under livestock management.

A statement showing the achievements under major components in Uttar Pradesh is given in the enclosed statement-II.

### Statement-I

#### District-wise Names of Watersheds taken up under National Watershed Development Project for Rainfed Areas (NWDPR) in Uttar Pradesh

S.N.	Name of District	Name of Watershed
1	2	3
1.	Saharanpur	1. Budhi Yamuna
2.	Agra	2. Lohari Nala
3.	Badaun	3. Sot Nadi
4.	Etawah	4. Yamuna Nadi
5.	Kanpur Dehat	5. Yamuna Nadi
6.	Fatehpur	6. Yamuna Nadi 7. Yamuna Nadi 8. Yamuna Nadi
7.	Allahabad	9. Yamuna Nadi 10. Yamuna Nadi 11. Yamuna Nadi 12. Tonsnadi
8.	Jhansi	13. Badalkhohnala 14. Kheranala 15. Patarinala 16. Kudarnala 17. Bhagal Nala 18. Sisaurnala 19. Kalapaninala
9.	Lalitpur	20. Barua Nala 21. Sajnam Nadi 22. Doodh Bhandar Nala
10.	Jalaun	23. Malanga Nala 24. Dhamana Nala 25. Pahunj Nadi 26. Jodhar Nala 27. Rayar Nala 28. Koon Nadi 29. Malanga Nala 30. Pahunj Nadi 31. Malanga Nala